

1/345919/2024

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 15<sup>th</sup> February, 2024

S.O. 105 - In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Shri Mohd. Jahangir, JKAS, Assistant commissioner (Revenue) Rajouri, to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate with the territorial jurisdiction of District Rajouri.

The Government further in exercise of the powers conferred as contained in sub-section (2) of Section (20) of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Rajouri who shall have all the powers of District Magistrate under the said Code.

By Order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)  
Secretary to Government,

No. Law/Powr/3/2021-10

Dated: -15-02-2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary to Government, Revenue Department.
- 4) District Magistrate, Rajouri This is with reference to letter No. **DMR/2023-24/Estt/1496-98 dated 06.02.2024**
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Officer.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

(Shamim Ahmad Wani)  
Senior Law Officer  
Department of Law, Justice and P.A

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15.2.2024